



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI N.S SAINI, ACCOUNTANT MEMBER
AND PAVAN KUMAR GADALE, JUDICIAL MEMBER**

ITA No.487/CTK/2017
Assessment Year : 2013-2014

Swastick Urban Resources Pvtg Ltd., 2 nd floor, B/23/1, Chandaka Industrial Estate, Patia, Bhubaneswar.	Vs.	ITO, Ward 1(2), Bhubaneswar
PAN/GIR No.AAQCS 5831 E		
(Appellant)	..	(Respondent)

Assessee by : None
Revenue by : Shri D.K.Pradhan, DR

Date of Hearing : 17/05/ 2018
Date of Pronouncement : 17 /05/ 2018

ORDER

Per N.S.Saini, AM

This is an appeal filed by the assessee against the order of the CIT(A)-1 Bhubaneswar dated 6.9.2017 for the assessment year 2013-14.

2. Notice posting the appeal for hearing on 17th May, 2018 was sent to the assessee by Speed Post at the address given in Form No.36, has been returned back by the postal authorities with the remarks "Addressee Left". The assessee has not furnished any new address to the Tribunal. Hence, it is not possible to serve the notice of hearing on the assessee. In view of above, we infer that the assessee is not interested in pursuing the appeal before the Tribunal which is hereby dismissed for non-



prosecution. While taking this, we derive support from the decision of Delhi Bench of the Tribunal in the case of CIT vs. Multiplan India (P) Ltd. (1991) 38 ITD 320 (Del).

3. In the result, appeal filed by the assessee is dismissed for want of prosecution.

Order pronounced on 17 /05/2018.

Sd/-

(Pavan Kumar Gadale)
JUDICIALMEMBER

sd/-

(N.S Saini)
ACCOUNTANT MEMBER

Cuttack; Dated 17/05/2018
B.K.Parida, SPS

Copy of the Order forwarded to :

1. The Appellant : Swastick Urban Resources Pvtg Ltd., 2nd floor, B/23/1, Chandaka Industrial Estate, Patia, Bhubaneswar.
2. The Respondent. ITO, Ward 1(2), Bhubaneswar
3. The CIT(A)-1, Bhubaneswar
4. Pr.CIT-1, Bhubaneswar
5. DR, ITAT, Cuttack
6. Guard file.
//True Copy//

BY ORDER,

SR.PRIVATE SECRETARY
ITAT, Cuttack